

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/547/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. S. Bhattacharjee,
District & Sessions Judge,
Karimganj, Assam.

Dated Guwahati the 3rd February, 2022.

Sub: **Car permission.**

Ref:- Your letter No.JKD/2022/402-403, dtd 21.02.2022

Madam,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri Nur Muhammad Abdullah Ahmed, Civil Judge & Assistant Sessions Judge, Karimganj, regarding his prayer to undertake journey with his official vehicle, at his own cost, to Silchar and then to Hailakandi **from the morning of 22.01.2022 till the morning of 27.01.2022**, at your level.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/548-549 /A, dated , 03-02-2022

Copy to:

1. Shri Nur Muhammad Abdullah Ahmed, Civil Judge & Assistant Sessions Judge, Karimganj.
2. The Project Manager, Gauhati High Court.

S.A. 03/2/22
JT. REGISTRAR (VIGILANCE)